

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/171/2021

This the **18th** day of **February**, 2021



HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Fayaz Ahmad Bhat S/o Ghulam Mohammad Bhat R/o Charinambal, Safakadal, Srinagar, Aged 31 years.

.....Applicant

(Advocate:- Mr. Mufti Mearaj Uddin Farooqi-**Not Present**)

Versus

1. State of Jammu and Kashmir through Commissioner/Secretary to Government, Technical Education Department, Civil Secretariat, Srinagar/Jammu and five others.

.....Respondents

O R D E R

[O R A L]

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Despite sending the link to the learned counsel for the applicant for joining the video conference, he has not joined the conference today.

2. On the previous dates also i.e. 02.02.2021 and 14.01.2021, nobody had joined the video conference on behalf of the applicant and the case was listed today i.e., 18.02.2021 for appearance of applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of the applicant.

(ANAND MATHUR)
MEMBER (A)

/M.M/

(RAKESH SAGAR JAIN)
MEMBER (J)